

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/1788/2024 C.P. (IB)/843(MB)2022

IN THE MATTER OF

Bank Of India Limited

... Petitioner

Vs

Pannageshwar Sugar Mills Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Jesal Singh (VC)

For the Respondent:

ORDER

IA 1788 of 2024- In view of the submissions made by the Ld. Counsel and in view of the approval of the Resolution by CoC with 100% voting, we deem it appropriate to grant extension for a period of 45 days with effect from 07.04.2024. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/